प्रमाणित बीजों पर राज सहायता, हवाई और सतही छिड़काव/बिखराव, वनस्पति रक्षण उपकरणों और प्रदर्शनों के लिए व्यवस्था की गई है। छठी योजनावधि के दौरान इस योजना के कार्यान्वियन के लिए मंजूर किये गये परिव्यय की राशि 17.51 करोड़ रुपये (केन्द्रीय हिस्सा) है, जबकि वर्ष 1983-84 के लिये केन्द्रीय हिस्से के रूप में 350.0 लाख रु० के परिव्यय की मंजूरी दी गई है।

(ख) और (ग) भारत सरकार हरियाणा (सिरसा और हिसार जिलों), पंजाब मुक्तसर (खण्ड) और महाराष्ट्र (अमरावती जिले) के लगभग 1.83 लाख हैक्टर क्षेत्र में विश्व बैंक से सम्बद्ध अन्तर्राष्ट्रीय विकास एजेन्सी की सहायता से समेकित कपास विकास परियोजना क्रियान्वित कर रही है। इस परियोजना में कपास अनुसंधान, ओटाई और परिसंस्करण कम्पलेक्सों के निर्माण, फसल आदानों के लिए अल्पकालीन ऋण तथा परियोजना क्षेत्रों में बढ़ते हुए विस्तार कार्यकलापों के लिए सहायता की व्यवस्था है। इस परियोजना की कुल लागत 360 लाख अमरीकी डालर है, जिसमें अन्तर्राष्ट्रीय विकास एजेंसी से प्राप्त होने वाले ऋण की राशि 180 लाख अमरीकी डालर है। यह परियोजना प्रारम्भ में 5 वर्षों अर्थात 1976-77 से 1980-81 तक के लिये थी। किन्तु इसे दो वर्ष की और अवधि के लिये अर्थात 31 दिसम्बर, 1983 तक बढ़ा दिया गया है।

STATEMENT CORRECTING REPLY TO U.S.Q. NO. 2376 DATED 8.8.83 RE-SETTING UP OF A BODY TO CHECK PRICES, ADULTERATION AND BLACKMARKETING.

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI M.S. SANJEEVI RAO) : Sir,

I invite the attention of the House to the reply given to the Unstarred Question No. 2376 in this House on the 8th August, 1983. This Unstarred Question No. 2376 by Shri P.M. Sayeed refers to the setting up of a body to check prices, adulteration and black-marketing. On the same day (8th August, 1983), another Unstarred Question No. 2468 by Shri B.V. Desai was also answered in this House. The wording of Question No. 2468 by Shri Desai is similar to the wording of Question No. 2376 by Shri P.M. Sayeed ; but the heading of Question No. 2468 by Shri Desai specifically refers to "formulation of Consumer Protection Council". While the Government has decided to set up a Consumer Protection Council, there is no proposal to set up any other committee or body to study the schemes to check price rise, adulteration, blackmarketing and other related problems. In view of this, while the reply to Unstarred Question No. 2468 by Shri Desai was in the affirmative, that to Question No. 2376 by Shri Sayeed was in the negative. After checking up the wording of both the Questions, it is felt that both of them Presumably refer to the formulation of Consumer Protection Council. Hence the reply given on the 8th August, 1983 to Unstarred Question No. 2376 is revised as follows :—

(a) Yes, Sir. The Government are considering to set up a consumer protection council with the object of providing effective protection to the consumer in the matter of quality, quantity and price.

(b) No, Sir.

(c) The Government are considering to appoint representatives of five State Governments and two Union Territories on the Consumer Protection Council in yearly rotation.

(d) The consent of all the MPs nominated on the Council has recently been received and the Council will now be constituted soon.

(e) The Council, inter alia, would suggest measures to curb unhealthy practices in the trade. These are likely to reduce the price rise and blackmarketing to a great extent.